

12.31 hrs.

FOREIGN EXCHANGE REGULATION BILL***THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) :** I move :

“That the Bill to consolidate and amend the law regulating certain payments, dealings in foreign exchange and securities, transactions indirectly affecting foreign exchange and the import and export of currency and bullion, for the conservation of the foreign exchange resources of the country and the proper utilisation thereof in the interests of the economic development of the country, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- (1) Shri Arvind Netam
- (2) Shri R. N. Barman
- (3) Shri Raghunandan Lal Bhatia
- (4) Shri M. Bheeshmadev
- (5) Shri Jyotirmoy Bosu
- (6) Shri M. C. Daga
- (7) Shri Dharnidhar Das
- (8) Shri D. D. Desai
- (9) Shri Jambuvant Dhote
- (10) Shri J. P. Dube
- (11) Shri K. R. Ganesh
- (12) Shri J. Matha Gowder
- (13) Shri Indrajit Gupta
- (14) Shri Y. S. Mahajan
- (15) Shri Gajadhar Majhi
- (16) Shri Inder J. Malhotra
- (17) Shri Mukhtiar Singh Malik
- (18) Shri K. Mallanna
- (19) Shri Shyammandan Mishra
- (20) Shri Piloo Mody
- (21) Shri Sudhakar Pandey
- (22) Shri Narain Chand Parashar
- (23) Shri M. R. Gopal Reddy
- (24) Shri Shibban Lal Saksena
- (25) Shri Satish Chandra
- (26) Shri Shashi Bhushan
- (27) Shri Rajaram Shastri
- (28) Shri Hari Kishore Singh
- (29) Shri Rudra Pratap Singh
- (30) Shri Y. B. Chavan

and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of

members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by the Rajya Sabha to the Joint Committee.”

MR. DEPUTY-SPEAKER : The question is :

“That the Bill to consolidate and amend the law regulating certain payments, dealings in foreign exchange and securities, transactions indirectly affecting foreign exchange and the import and export of currency and bullion, for the conservation of the foreign exchange resources of the country and the proper utilisation thereof in the interests of the economic development of the country, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- (1) Shri Arvind Netam
- (2) Shri R. N. Barman
- (3) Shri Raghunandan Lal Bhatia
- (4) Shri M. Bheeshmadev
- (5) Shri Jyotirmoy Bosu
- (6) Shri M. C. Daga
- (7) Shri Dharnidhar Das
- (8) Shri D. D. Desai
- (9) Shri Jambuvant Dhote
- (10) Shri J. P. Dube
- (11) Shri K. R. Ganesh
- (12) Shri J. Matha Gowder
- (13) Shri Indrajit Gupta
- (14) Shri Y. S. Mahajan
- (15) Shri Gajadhar Majhi
- (16) Shri Inder J. Malhotra
- (17) Shri Mukhtiar Singh Malik
- (18) Shri K. Mallanna
- (19) Shri Shyammandan Mishra
- (20) Shri Piloo Mody
- (21) Shri Sudhakar Pandey
- (22) Shri Narain Chand Parashar

*Moved with the recommendation of the President.

[Mr Deputy-Speaker]

- (23) Shri M R Gopal Reddy
- (24) Shri Shibban Lal Saxena
- (25) Shri Satish Chandra
- (26) Shri Shashi Bhushan
- (27) Shri R Jaram Shastri
- (28) Shri Hari Kishore Singh
- (29) Shri Rudra Pratap Singh
- (30) Shri Y B Chavan

and 15 members from Rajya Sabha,

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee,

that the Committees shall make a report to this House by the last day of the first week of the next session,

that in other respects the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee "

The motion was adopted

12 33 hrs

STATUTORY RESOLUTION RE DISAPPROVAL OF THE DELHI UNIVERSITY (AMENDMENT) ORDINANCE AND DELHI UNIVERSITY (AMENDMENT) BILL—Contd

MR DEPUTY SPEAKER Now we take up further discussion of the statutory resolution by Shri Badi and the Bill moved by Prof S Nurul Hasan

SHRI S M BANERJEE (Kanpur) What is the time remaining, Sir ?

MR DEPUTY-SPEAKER Three hours were allotted One hour and 35 minutes were taken, the balance is one hour and 25 minutes

SHRI S M BANERJEE Certain amendments have been tabled

MR DEPUTY SPEAKER I do not think the second reading will take much time, because the Bill is a short Bill, and whatever you want to say in the clauses, you have said now in your speeches (*Interruption*) I am saying that they would not take much time Shri Samar Guha

SHRI SAMAR GUHA (Contai) : Mr Deputy-Speaker, Sir at the very outset

साधराम (फिल्लौर) : उपाध्यक्ष महोदय, मेरे सवाल का जवाब नहीं मिल सका। क्या बजह है कि हमारे पास कागज नहीं आ रहे हैं आज शाम 6 बजे से बहस है, कम से कम जवाब तो आना चाहिए कि सरकार क्या वहना चाहती है ?

MR DEPUTY-SPEAKER I do not understand this The hon Member comes from this side of the House He knows the rules of the House When some other business has been taken up and the hon Member concerned is on his legs, such things should not be raised (*Interruption*) O.K., please I seek your co-operation Take your seat

SHRI SAMAR GUHA . Sir, I would like to make an appeal to the Education Minister not to be haunted by the ghost of political motivation behind the united agitation of 7,000 university and college teachers and karmacharis, I would also make a further appeal to him not to make a bull-rush to pass this Bill in a huff and hurry and face the tragedy as it happened in the case of the Aligarh Muslim University (Amendment) Bill You would remember in this House, we made an appeal against hasty passing of such Bill, but the Bill was passed The consequence was that it took a toll of so many lives and so much of property was lost and millions of people had to suffer Here also, the Government should know that in dealing with 7,000 teachers, 3,000 karmacharis and 95,000 students, they are dealing with a combination which is a very inflammable mix, and it may create trouble for which they will have to lament afterwards